

(c) if so, the nature of help that the Centre proposes to give to the State Government in attaining their objective; and

(d) what would be the Central assistance under the Fourth Plan for the development of such industries in the State and the amount released so far ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (d). The information is being collected and will be laid on the Table of the House in due course.

CORRECTION OF ANSWER TO USQ NO.5011 DT. 26-8-69 RE. LOCATION OF DIVISIONAL OFFICES OF NORTH EASTERN RAILWAY IN BIHAR

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI GOVINDA MENON) : In reply to parts (a), (b) and (c), the following information was given :

(a) The Railway Ministry have no information of such a resolution having been passed by the Bihar Vidhan Sabha.

(b) and (c). Do not arise.

It later came to light that information from the Bihar Government was received in the Railway Ministry on 18-8-1969, but it was marked by mistake to a wrong branch of the office and reached the appropriate branch dealing with the subject only on 27-8-69, after the question had been answered in the Lok Sabha on 26th August, 1969. As such, the earlier reply needs correction and the correct position is as follows :—

(a) Yes.

(b) In a resolution passed by the Bihar Vidhan Sabha on 27-6-69, it was requested that two Railway Divisional Headquarters should be set up in the North Bihar which is a backward area having 1865 kilometres of railway line.

(c) The Bihar Government have been advised on 12-9-69 that the number of

divisions and the location of their headquarters is decided on considerations of operating efficiency and administrative requirements consistent with economy in expenditure and not on the basis of the Statewise kilometrage of the Railway system.

Two Divisional Headquarters, one each of the North Eastern and the Northeast Frontier Railways, have been set up in North Bihar—one at Samastipur and the other at Katihar—and they are expected to serve the interests of the rail-users satisfactorily.

12 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

DEATH OF SHRI PHERUMAN

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं अविध्वंसनीय लोकमहत्त्व के निम्नलिखित विषय की ओर गृह-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“चंडीगढ़ के मामले में सरकार द्वारा निर्णय लिये जाने में विलम्ब, जिसके परिणामस्वरूप श्री दर्शन सिंह फेरुमान की मृत्यु हुई।

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Sir, Government are deeply grieved at the passing away of Shri Darshan Singh Pheruman on 27th October, 1969. In spite of efforts made by his friends and repeated appeals from the Prime Minister, he continued his fast and our hope that he would live and work for larger causes was unfortunately belied.

The Hon'ble Members will remember that it was the intention of this House that the Governments of both Punjab and Haryana should be enabled to function from Chandigarh which was built to serve as the capital of the composite State of Punjab. It was to serve this object that Chandigarh was constituted into a Union